

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 10411/2019

[Arising out of impugned final judgment and order dated 07-03-2019 in CRA No. 93/2012 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KAMLESH

Respondent(s)

Date : 21-11-2024 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA**

**For Petitioner(s) Mr. K. Parameshwar, AAG, Sr. Adv.
Ms. Tulika Mukherjee, AOR
Mr. Kumar Anurag Singh, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.**

**For Respondent(s) Mr. Kartikeya Bhargava, AOR
Mr. Jasir Aftab, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. Leave granted.
2. Relist the appeal in the month of February, 2025.
3. In the meanwhile, the records of the trial court be requisitioned.
4. Soft copies of the records may be made available to advocates-on-Record for the parties, well in advance of the next date.

**(JATINDER KAUR)
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**